

**CNR No.DLCT01-000168-2015
SC No.39/2021
FIR No.20/2015
PS Kamla Market
State Vs. Tehsin @ Kevda & Ors.**

06/09/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Mohd. Anis @ Dupatta Wala for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Mohd. Anis @ Dupatta Wala.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on **13/09/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

CNR No.DLCT01-005812-2021

SC No.187/2021

FIR No.293/2020

PS Prasad Nagar

U/s 307/452/34 IPC

State Vs. Vinod @ Bada & Ors.

06/09/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of accused Prateek Kataria @ Parul for grant of regular bail or extension of interim bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Prateek Kataria @ Parul.

Assistant Ahlmad is on leave today.

None appeared on behalf of the accused even on the last date of hearing i.e. 31/08/2021. It appears that the accused/ counsel is not willing to pursue the present bail application. Accordingly, the present bail application of the accused Prateek Kataria @ Parul is dismissed in default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

**FIR No.86/2018
PS Crime Branch
U/s 20 N.D.P.S.
State Vs. Kanhaiya Singh**

06/09/2021

File taken up today in terms of the order dated 17/08/2021.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the applicant/ complainant.

Assistant Ahlmad is on leave today.

On the last date of hearing i.e. 17/08/2021, it was submitted by the applicant/ complainant that his counsel will withdraw the present application on the next date of hearing.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the applicant/ complainant and counsel.

The aforesaid application of the applicant/ complainant be put up for consideration on **27/09/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

**FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/27/54/59 Arms Act
State Vs. Vikas @ Sanju & Ors.**

06/09/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Ranvir @ Rang Lal for grant of interim bail for the period of 20 days.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Nishant Kaushal is present (through V.C.).
Sh. V.C. Bharti, Ld. Counsel for the accused Ranvir @ Ranglal (through V.C.).

Assistant Ahlmad is on leave today.

Further reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Appropriate/ detailed report regarding medical condition and treatment of sister of the accused stated to be not received from HOD, Nephrology, RML Hospital, New Delhi.

It is submitted by the IO that the concerned HOD and treating doctors have not given/ provided the appropriate report regarding medical condition and treatment of sister of accused despite number of visits and requests. It is further submitted that Dr. Himanshu Gupta, HOD, Nephrology, RML Hospital, New Delhi has refused to accept the notice of this Court.

On the last date of hearing, HOD, Nephrology, RML Hospital, New Delhi was

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directed to file appropriate/ detailed report regarding medical condition and treatment of sister of the accused but the aforesaid report has not been filed. Earlier also, report was not filed. No explanation has been received from HOD, Nephrology, RML Hospital, New Delhi for not filing the aforesaid report. In view of the same, issue show cause notice to the Dr. Himanshu Gupta, HOD, Nephrology, RML Hospital, New Delhi with direction to furnish appropriate explanation as to why he has not filed the aforesaid report despite directions, for the next date of hearing.

Issue notice to the Medical Superintendent, RML Hospital, New Delhi and HOD, Nephrology, RML Hospital, New Delhi to file appropriate/ detailed report regarding medical condition and treatment of sister of the accused on or before the next date of hearing.

Issue notice to the Medical Superintendent, RML Hospital, New Delhi and HOD, Nephrology, RML Hospital, New Delhi to join the proceedings through V.C. on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **10/09/2021**. Date of 10/09/2021 is given at the specific request and convenience of counsel for the accused.

IO/ SI Nishant Kaushal is bound down for the next date of hearing i.e. **10/09/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

CR No.47/2021

Nathan Chaudhary Vs. State & Ors.

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).
Respondent No.2 is present with Ld. Counsel Sh. Anurag Malik (through V.C.).
None has joined the proceedings through V.C. on behalf of the remaining respondents.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist.

Issue fresh notice of the present revision petition to the respondent No.3 as per the previous orders, for the next date of hearing.

Put up the matter for service of the respondent No.3 and arguments on **06/12/2021**.
Date of 06/12/2021 is given at the specific request and convenience of counsel for the respondent No.2.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

At this stage, Sh. Dharmender Kumar, Ld. proxy counsel for counsel for the revisionist has joined the proceedings through V.C. He has been apprised with the orders and next date of hearing.

Put up on the date already fixed i.e. **06/12/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

**SC No.206/2021
FIR No.255/2020
PS Sadar Bazar
State Vs. Manoj Booza & Ors.**

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Manoj @ Booza not produced from J/C through V.C. (but stated to be on bail in this case).
Accused Kunal @ Rohan is present with Ld. Counsel Sh. Sat Prakash (through V.C.).
Accused Vivek is present (through V.C.).
Sh. Akhil Tarun Goyal, Ld. Counsel for Manoj @ Booza and Vivek (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused Kunal @ Rohan and Vivek that accused Kunal @ Rohan and Vivek are on regular bail in the present matter.

Issue production warrants against the accused Manoj @ Booza, for the next date of hearing.

At request, put up the matter for arguments on the point of charge on **16/11/2021**.
Date of 16/11/2021 is given at the specific request and convenience of counsel for all accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

CNR No.DLCT01-015470-2018
SC No.154/2021
FIR No.238/2014
PS Prasad Nagar
State Vs. Bhagwan Dass @ Shankar & Ors.

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Bhagwan Dass @ Shankar, Dharmendra, Geeta and Saroj are present with Ld. Counsel Sh. Danish Malik (through V.C.).
Accused Akash is stated to be expired.

Assistant Ahlmad is on leave today.

It is submitted by counsel for the aforesaid accused that death verification report of the accused Akash is awaited.

Issue notice to the SHO/ IO with direction to verify the factum regarding death of accused Akash and file death verification report on the next date of hearing.

At request, put up the matter for consideration/ further proceedings on **15/11/2021**. Date of 15/11/2021 is given at the specific request and convenience of counsel for all accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

**CNR No.DLCT01-004796-2019
SC No.155/2021
FIR No.236/2014
PS Prasad Nagar
State Vs. Devanand & Ors.**

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

All accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of all accused. Last opportunity is granted to all accused for appearance on next date of hearing.

Put up the matter for arguments on the point of charge on **23/11/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

**CNR No.DLCT01-014071-2017
SC No.109/2021
FIR No.253/2008
PS Kashmere Gate
State Vs. Maksud Ahmed & Ors.**

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

All accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of all accused. Last opportunity is granted to all accused for appearance on next date of hearing.

Put up the matter for PE on 15/11/2021.

Witnesses be summoned as per the previous orders, for the next date of hearing.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

At this stage, accused Maksud Ahmed, Nazim, Rahis, Rafique and Azmal @ Alam have joined the proceedings with Sh. Vinesh Kumar, Ld. proxy counsel for counsel for all accused through V.C. They have been apprised with the orders and next date of hearing.

Put up the matter on the date already fixed i.e. 15/11/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

**SC No.79/2021
FIR No.398/2016
PS Kotwali
State Vs. Anwar Ali**

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Anwar Ali has not joined the proceedings through V.C.
Ms. Ritu Sharma Kaushik, Ld. Legal Aid Counsel for the accused Anwar Ali (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused could not be contacted and accused will appear on the next date of hearing.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused. Last opportunity is granted to the accused for appearance on the next date of hearing.

Put up the matter for PE on 02/12/2021, Date of 02/12/2021 is given at the specific request and convenience of counsel for the accused.

Witnesses be summoned as per the previous orders, for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

CA No.31/2021
Swadesh Kumar Mishra Vs. ITO

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Appellant is present with Ld. Counsel Sh. Rajeev Sharma (through V.C.).
Sh. Prasanna Aggarwal, Ld. Counsel for the respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is jointly submitted that in the present matter, arguments be heard on physical hearing day.

At joint request, put up the matter for arguments on **20/11/2021**. Date of 20/11/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

**CA No.30/2021
Ritu Mishra Vs. ITO**

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Appellant is present with Ld. Counsel Sh. Rajeev Sharma (through V.C.).
Sh. Prasanna Aggarwal, Ld. Counsel for the respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is jointly submitted that in the present matter, arguments be heard on physical hearing day.

At joint request, put up the matter for arguments on **20/11/2021**. Date of 20/11/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)**

CR No.40/2021
Ram Lakhan & Ors. Vs. State & Ors.

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Virender Singh, Ld. Counsel for the revisionists (through V.C.).
Sh.Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).
None has joined the proceedings through V.C. on behalf of the remaining respondents.

Assistant Ahlmad is on leave today.

It is submitted by counsel for the revisionists that fresh notice of the present revision petition be issued to the respondent No.2 to 4. Heard. Request is allowed.

Issue fresh notice of the present revision petition to the respondent No.2 to 4, as per previous orders, for the next date of hearing. Steps for service be taken within a week.

At request, put up the matter for service of respondent No.2 to 4 and arguments on **25/11/2021**. Date of 25/11/2021 is given at the specific request and convenience of counsel for the revisionists.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

CNR No.DLCT01-001260-2020

CR No. 72/2021

Kuber Buildwell Ltd. & Ors. Vs. Registrar of Companies

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Mr. Asim Naeem, Ld. Counsel for the revisionist (through V.C.).

Sh. Saurabh Jain, Ld. Counsel for the respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is jointly submitted that in the present matter, arguments be heard on physical hearing day.

At joint request, put up the matter for arguments on **23/11/2021.** Date of 23/11/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)

CNR No.DLCT01-001258-2020

CR No.70/2021

Ram Prasad Vs. Registrar of Companies

06/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Mr. Asim Naeem, Ld. Counsel for the revisionist (through V.C.).
Sh. Saurabh Jain, Ld. Counsel for the respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is jointly submitted that in the present matter, arguments be heard on physical hearing day.

At joint request, put up the matter for arguments on 23/11/2021. Date of 23/11/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
06/09/2021(G)